

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-635/ND/2020

IN THE MATTER OF:

Mr. Abhishek Anand and Ors.

...PETITIONER

Vs.

M/s. Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 06.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

:Mr. Aditya Parolia, Mr. Piyush Singh and Mr. Sourabh Sharma, Advocates.

For the Applicant

:Mr. Manik Dogra along with Mr. Akshay Sharma and Mr. Dhruv Pandey, Advocates in IA No. 4370 of 2020.

For the Respondent/ Corporate-debtor

:Mr. Cheitanya, Advocate.

ORDER

IA No. 4370 of 2020

Heard the submissions made by the applicant. Let applicant serve copies of his application both on the Financial creditor as well as Corporate debtor.

Ld. Counsel for the corporate debtor has prayed for grant of time. Two weeks' time has been granted for filing reply. Post the matter to 4th February, 2021.

—sd—

**(V.K. Subburaj)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Annu)